

Central Administrative Tribunal  
Principal Bench, New Delhi

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O.A.No.1596/96

New Delhi this the 24th Day of September, 1996.

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Dr A. Vedavalli, Member (J)

Dr (Kum) Lalitesh Kashyap,  
Medical Officer-cum-Medical Supdt.  
Ayurvedic Hospital,  
Lodhi Road,  
New Delhi-110 003. .... Applicant

(By Advocate : Shri V.K. Rao)

VERSUS

UNION OF INDIA, THROUGH

1. The Secretary,  
Indian System of Medicines & Homeopathy,  
Room No.207, Red Cross Building,  
New Delhi.
2. Director General,  
Health Services,  
Ministry of Health & Family Welfare,  
Nirman Bhavan,  
New Delhi-110 011. .... Respondents

(By Advocate : Shri M.K. Gupta )

ORDER (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A) )

We have heard applicants' counsel Shri Rao and respondents' counsel Shri Gupta.

2. Both agree that as applicant's representation dated 15.03.96 still remains undisposed of, a direction may be issued to the respondents to examine and dispose of that representation by means of a detailed, reasoned speaking order in accordance with the extant rules and instructions on the subject within three weeks from today. We direct accordingly.

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3. If any grievance survives thereafter, it will be open to the applicant to agitate the same in accordance with law through appropriate original proceedings, if so advised.

4. This O.A. accordingly stands disposed of.

No costs.

Akkedvalli

(Dr A. Vedavalli)  
Member (J)

Adige

(S.R. Adige)  
Member (A)

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